COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

<u>IA NO.535 OF 2018 IN</u> DFR No.1550 OF 2018

Dated: 03rd May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd Appellant(s)

Vs.

Maharashtra Electricity Regulatory Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Swapna Seshadri Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Rangandhan for R-1

<u>ORDER</u>

IA No.535 of 2018 (Application for Urgent listing)

Learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that in the light of the statement made in Paragraph 3 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph 3 of the application and for the reasons stated for urgency therein is accepted. Accordingly, the IA is allowed.

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Issue Notice to the respondents returnable on 08.05.2018 and dasti, in addition is permitted.

Mr. Buddy A. Rangandhan accepts notice on behalf of Respondent No.1. Learned counsel appearing for the Appellant is directed to serve the necessary policy papers immediately.

Registry is directed to number the appeal and list the matter for admission after curing the defects on <u>08.05.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr